

25.7.2002 (By Circulation)

Hon. Maj Gen K K Srivastava, AM

In this application for review of the order dated 12.2.2002 passed in OA 1182/97 has been filed on 31.5.2002 by the applicant. As per the provisions contained in Rule 16 of CAT (Procedure) Rules 1987 an application for review has to be filed within 30 days. In this case the order was passed on 12.2.2002 and the review application has been filed on 31.5.2002, after more than 3 months. The review application is rejected being time barred.

  
A.M.

/pc/

M.A. No. 3114/02

M.A. No. 3115/02

(By Circulation)

29.11.2002.

Hon'ble Maj Gen KK Srivastava, A.M.

M.A.No. 3114/02 is for condoning the delay in filing the review application and M.A.No. 3115/02 is for recalling the review order dated 25.07.2002 passed in review application No.58 of 2002. The applicant has sought for review of the order dated 12.02.2002 in his Restoration Application No.3115/02, after recalling the order dated 25.07.2002 rejecting the review application as time barred.

2. The applicant had earlier filed review application No. 58 of 2002 for review of the order dated 12.02.2002 passed in O.A.No.1182/97. The review application No. 58 of 2002, which was filed on 31.05.2002, was rejected by order dated 25.07.2002 being time barred. Legal position is well settled in regard to review. No second review is maintainable in the eyes of law. Therefore, M.A.No.3114/02 for delay condonation

and M.A.No.3115/02 for recall of the order dated 25.07.2002 and to restore the review application No.58 of 2002 are rejected, as no second review is permissible in the eyes of

law.

Review Application No.58/02 was clearly time barred

since it was not accompanied with any application for condonation of delay. Present application is for condonation of delay in respect of Review Application No. 58 of 2002 on 31.5.2002 which has already been dismissed on 25.7.2002.

The whole proceedings now initiated are totally misconceived and as such rejected.



Member-A

Manish/-